

OA 343 of 06

ORDER [ Oral ]

04.07.07

Shri J.K. Karn, counsel for the applicant.

Shri R.K. Choubey, counsel for the respondents.

Heard learned counsel for the applicants. At the out-set, the learned counsel for the applicant submits that the applicants be allowed to sit in the examination. Therefore, the applicants may be allowed to withdraw this application with liberty to come to the Tribunal again if in this regard a fresh cause of action arises. The prayer is allowed in that terms, and OA is disposed of as withdrawn.

[ A. Kushan ] M [ A ]

/cbs/

[ S. Srivastava ] M [ J ]